

(b)

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No. 223/2014

Date of Decision: 08.01.2020

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
R.N. SINGH, MEMBER (J)

1. Shrimati Manasi Mahesh Nagaonkar,
Gramin Dak Sevak Branch,
Post Master Kamarle
(Kurul RCF Colony Sub Post),
Raigad Dist- 406 001. - Applicant.
(By Advocate Shri V A Nagrani)

VERSUS

1. Union of India & 1 Anr.,
(through Supdt of Post Office Raigad
Divn Main Road, Alibag HO Bldg, At PO Alibag,
Pin 402 201.)

2. Postmaster General,
Mumbai Region(HQ) in Chief PMGs Office,
Old GPO Building, 2nd Floor,
W.H. Marg, Fort, At PO Mumbai 400001. -Respondents.
(By Advocate Shri R R Shetty)

ORDER(oral)

Per: R.N. Singh, Member (J)

After arguing for sometime, the learned counsel for the applicant seeks permission to withdraw the present OA with liberty to file OA afresh in accordance with law keeping in view the fact that though against the impugned order he has preferred an appeal before the Competent Authority, which was rejected, but the same has not been challenged in the present OA.

2. In view of the aforesaid, the OA is dismissed as withdrawn with liberty in accordance with law.

(R.N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

kmg*

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